

" That leave be granted to introduce a Bill further to amend the Indian Medical Council Act, 1956.

The Motion was Adopted

SHRI PABAN SINGH GHATOWAR: I introduce the Bill.

14.34 1/2 hrs

DENTISTS (AMENDMENT) BILL

[English]

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI PABAN SINGH GHATOWAR) ON BEHALF OF SHRI S. SHANKARANAND: I beg to move for leave to introduce a Bill further to amend the Dentists Act, 1948.

MR. SPEAKER: The question is:

" That leave be granted to introduce a Bill further to amend the Dentists Act, 1948."

The motion was adopted

SHRI PABAN SINGH GHATOWAR: I introduce the Bill.

14.35 hrs

OILFIELDS (REGULATION AND DEVELOPMENT) AMENDMENT BILL

[English]

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA): I beg to move for leave to introduce a Bill further to amend the Oilfields (Regulation and Development) Act, 1948.

MR. SPEAKER: Motion moved:

" That the leave be granted to introduce a Bill further to amend the Oilfields

(Regulation and Development) Act, 1948"

SHRI RAM NAIK (Bombay North): I have given a notice to oppose it basically because item no. 20 reads as follows:

" Captain Satish Kumar Sharma to lay on the Table an explanatory statement (Hindi and English versions) giving reasons for immediate legislation by the Oilfields (Regulation and Development) Amendment Ordinance, 1993.

You would recall that during the last session also, I had raised this issue. Whenever any Ordinance is issued and laid on the Table of the House, at the same time, a statement explaining the reasons for issuing it should be given so that when the Bill is being introduced replacing the Ordinance, we come to know that these are the reasons for which the Ordinance had been issued. But, again, the same thing is being continued. If we do not know the reasons for which the Ordinance was issued and if the Bill is being introduced, without that document in our hands, how can we understand the reasons for its issuance.

Last time, You had indicated that such a statement should be laid on the Table of the House along with the Ordinance so that it helps the Members in knowing the reasons. But the same thing is being continued.

CAPT. SATISH KUMAR SHARMA: Rule 71 (1) of Rules of Procedure and Conduct of Business in Lok Sabha reads as follows:

Whenever a Bill seeking to replace an ordinance with or without modification is introduced in the House, there shall be placed before the House along with

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Introduced with the recommendation of the President.

[CAPT. Satish Kumar Sharma]

the Bill a statement explaining the circumstances which had necessitated immediate legislation by Ordinance."

Therefore, there has been no delay in laying on the Table an explanatory statement giving reasons for immediate legislation. However, it has been a convention of this House that at the time of introduction of a Bill, we do not have objections coming from the hon. members.

SHRI RAM KAPSE (Thane): No, no. *(interruptions)*

SHRI RAM NAIK: I would like to draw your attention to one more point. If the Bill - this Bill has been circulated to us in advance - along with a statement giving reasons are circulated to us in advance, the Government does not lose anything.

So, it is always better if we get all the papers together and then we can decide whether to oppose it or not. From that point of view, I have raised this objection.

MR. SPEAKER: We will look into it. The hon. Minister says that at the time of introducing a Bill, an explanation may be given. Now whether it should be circulated to the Members, when the Bill is circulated, is a question I will look into.

The question is:

"That the leave be granted to introduce a Bill further to amend the Oilfields (Regulation and Development) Act, 1948."

The motion was Adopted

CAPT. SATISH KUMAR SHARMA: I introduce the Bill.

EXPLANATORY STATEMENT
GIVING REASONS FOR IMMEDIATE
LEGISLATION BY THE OILFIELDS
(REGULATION AND DEVELOPMENT)
AMENDMENT

[English]

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA): I beg to lay on the Table an explanatory statement (Hindi and English versions) giving reasons for immediate legislation by the Oilfields (Regulation and Development) Amendment Ordinance, 1993.

14.40 hrs

[MR. DEPUTY SPEAKER *in the Chair*]

MATTERS UNDER RULE 377

[English]

(i) Need to establish a sponge Iron Factory at Bonai, Orissa

KUMARI FRIDA TOPNO (Sundargarh): Bonai sub-division of Sundargarh in Orissa is one of the most backward areas of our country. Most parts of Bonai sub-division remain out off from the rest of the world during the rainy season. Medical and educational facilities are hardly available to the people of this area. Doordarshan too do not cover this area. Bonai area have got the largest deposit of Iron Ore. The area supplies Iron Ore to Rourkela Steel Plant and other steel plants of the country. Though rich in mineral resources its people are the poorest of the country.

I would, therefore, request the Central Government to establish a Sponge Iron factory at Bonai. This will help the area to develop and people to earn their daily live-